## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No1385/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

NAME OF THE PARTIES:

Ericsson India Private Limited

V/s.

Reliance Infratel Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

Mr. U.K. Chaudhary, & Advocate. Mr. Abhishek Kalé Mr. Deepale Deshmulch

Mr. Johan chokshi

1/b. Naile Naile & Co.

for Respondent

Mr. Anil ther

Jan operational creditors wistructed by Ashain Anched

CP No.1385/I&BP/NCLT/MB/MAH/2017

At request of the parties, list this matter on 19.2.2018.

\* Sd/-

V. NALLASENAPATHY

Member (Technical)

**B.S.V. PRAKASH KÚMAR** Member (Judicial)